

the privileges to which they were entitled. I want to know whether something will be done so that these people may get the relief under the Agrarian Reforms Act, until the constitutional changes are made.

Shri S. N. Mishra: In the meanwhile, the Government of Kerala has promulgated an Ordinance to provide for the stay of ejectments and also of proceedings with regard to rent.

Shri A. K. Gopalan: According to the judgment of the Supreme Court, in all ryotwari areas, not only in Kerala but in other States also, certain privileges which the peasants are now enjoying, not only under the Kerala Agrarian Reforms Act but under the Acts of various State Governments, will not be implemented. May I know whether the Centre will do something to give relief to the peasants of those areas? Even when the Bill was passed, the peasants in the ryotwari area did not get the privileges.

Mr. Speaker: The hon. Member makes a distinction between ryotwari area and non-ryotwari area. Has the hon. Minister anything to say about the ryotwari area?

Shri S. N. Mishra: In fact, the Act has been struck down in relation to ryotwari land. Probably, the hon. Member wants to know whether this matter has been examined with regard to land reform measures in other States. This matter is under correspondence with other States as well.

Shri Supakar: So far as Kerala and other States are concerned, the hon. Deputy Minister has stated that they have been asked to consider the implications of the Supreme Court judgment. May I know whether the Central Government or the Planning Commission have issued any instructions to the different State Governments regarding the modifications that may be necessary in the Acts in view of the decision of the Supreme Court?

Shri S. N. Mishra: We have not taken any view in the matter. In fact, we have elicited the opinions of the State Governments and we are awaiting their views. When these views are received, we will form our own opinion about it.

Shri A. K. Gopalan: May I know within what time a decision will be taken? Will it be too late?

Mr. Speaker: By this Government or by that Government?

Shri A. K. Gopalan: By this Government.

Shri S. N. Mishra: As soon as possible. We are expecting replies from the State Governments very soon and as soon as they are received we shall take our decision.

Re: Q. No. 320

Mr. Speaker: The Question Hour is over.

Shri Sinhasan Singh: May I request that Q. 316 be taken up?

Mr. Speaker: I am not going to allow any encroachment of the official time. Short Notice Question No. 4. Shri Barman.

Shri Sinhasan Singh: Sir, this is the last day.

Mr. Speaker: The hon. Member will be there in the next Parliament. Shri Barman.

SHORT NOTICE QUESTIONS

Manufacture of Agricultural Tractors

S.N.Q. 4. Shri Barman: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the two firms which had been given the licenses for production of small agricultural tractors have actually started the work; and

(b) if so, what is the capacity of each individual tractor and the approximate price thereof?

The Minister of Industry (Shri Manubhai Shah): It is not clear which firms the Hon'ble Member has in mind. However, one firm in Punjab which has collaboration with a German firm, has already gone into production from September 1960. The list prices at which Eicher tractors manufactured by this firm are sold, are Rs. 10,950 for 15 DBHP, and Rs. 12,350 for 21.5 HP.

Another firm in Calcutta has developed prototypes of 2.5 HP and 6 H.P. cultivators and small tractors. There is no foreign collaboration with respect to this firm. The firm is still developing these units and also mechanical ploughs, Hoeing; Chopping; Ridging; Mowing and Cultivators, and other equipment.

A third firm in Madras is already manufacturing large size agricultural tractors. Few other firms are also developing agricultural tractors and equipment.

Shri Barman: I am more concerned with the statement made in paragraph 2 of the Statement where it is stated that prototypes of 2.5 HP and 6 HP cultivators and small tractors are being developed by a Calcutta firm. May I know whether the Government have any idea of the time by which this development will be finalised and the price at which they may be sold in the market?

Shri Manubhai Shah: As I have indicated in the main answer, this particular firm has developed an indigenous type of cultivator and also some of the mechanical ploughs. Trial tests have been undertaken and we are hopeful that both their types will be proved. That will be difficult unless the prototype is first properly

designed and approved and the various raw material contents are examined. Then the matter will be settled.

Shri Barman: Some time back the Defence Department developed a small type tractor and cultivator which was also exhibited at the engineering exhibition in Delhi. When asked about the production of that type the Defence Department replied that without any order placed with it it cannot go into production. May I know the fate of that? What has become of it?

Shri Manubhai Shah: That would not arise out of this question, but I can assure the hon. Member that whatever the Ordnance and the Defence Department can produce is also being accelerated. If there is any difficulty of orders perhaps it can be straightened out.

Shri Barman: It arises in this way. I am concerned with the development of a small tractor a prototype of which was actually exhibited at the last exhibition. The same thing in being done by a private company under the permission of the Commerce Department. So, I am entitled to know from the Commerce Department if any track of it has been kept and whether the Defence Department is going to produce it or not.

Shri Manubhai Shah: As I have said, they are going to produce it. There is need for so many items of these agricultural equipments and mechanised things that it is not only one factory but there are more than seven firms which are going to produce these agricultural tractors and equipment. I have given that in the statement. Actually, two factories are under production. Similarly, all the development of the Defence Ministry will also be taken into production as soon as the preliminaries of prototypes, designs and costing are finalised.

Shri S. C. Samanta: May I know the names of the firms in Calcutta

and in Madras and whether they have applied to the Government for any help or facility?

Shri Manubhai Shah: The name of the Calcutta firm is Engineering Development Company Limited and that of Madras is Amalgamations Ltd. India. Both of them are going to make first-class modern cultivators and tractors. They have not asked for any particular assistance, but there is a lot of foreign exchange and other assistance to be rendered. We give a very high priority to this basic question.

Master Plan for Delhi

S.N.Q. 5. Shri Balraj Madhok: Will the Minister of Health be pleased to state:

(a) how much land has been earmarked for the resettlement of JHUGGI (SLUM) dwellers in the Master Plan for Delhi;

(b) how much of it has been developed so far and what is its location;

(c) how many Jhuggi families are proposed to be settled in the land thus developed during the year 1962-63; and

(d) whether it is a fact that large number of new Jhuggis have been put up in different parts of Delhi during the last two months; and

(e) if so, what is the Government policy towards such new Jhuggis and their dwellers?

The Minister of Health (Shri Karmarkar): (a) The draft Master Plan for Delhi does not specifically earmark land for resettlement of Jhuggi dwellers. It indicates land-use in different areas.

(b) Out of 205 Acres, the possession of which has been taken so far by the Municipal Corporation, the development work covering an area of 75 to 80 Acres is nearing completion, at the three sites viz. (i) Marfina Bund Shahdara, (ii) Srinivaspuri and (iii) Mochi Bagh on Ring Road.

The development work on another 75 Acres sites on Ranjit Nagar Khampur and Najafgarh Road is in progress and the estimates are under preparation in respect of the remaining sites. Another 225 Acres are being acquired by the Municipal Corporation on which the development work will also commence shortly.

(c) About 10,000 families of squatters are expected to be offered developed plot by the end of the year 1962-63.

(d) The particulars of Jhuggis built in the last two months on Government, public, private lands in Delhi, are **not available**.

(e) Government have decided that construction of new huts on Government and public lands in Delhi should be discouraged and each and every squatter should be ejected summarily without any claim for alternative accommodation.

Shri Bal Raj Madhok: It was stated earlier by the hon. Minister of Works, Housing and Supply that in 1960 a census was taken and there were 50,000 jhuggies at that time. Since then new jhuggies have come up, but arrangement is being made to settle only a few thousand of them. What is going to happen to the rest?

Shri Karmarkar: About the rest also attempts will be made after these attempts are successful.

Shri Bal Raj Madhok: May I know if it has been suggested that in order to prevent the old jhuggiwalas from selling their jhuggies and taking new places photographs be taken of the people living in jhuggies so that there could be no selling of jhuggies and creating of new trouble?

Mr. Speaker: It is a suggestion for action.

Shri Karmarkar: I have no idea about the photographs, but it might be good.